

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

D.A.No.1496/93

New Delhi, This the 02nd Day of June 1994

Hon'ble Shri J P Sharma, Member(J)

Hon'ble Shri B K Singh, Member(A)

1. Shri Rajender Kumar s/o Shri Ram Sawroop
r/o J- 241, Dakshin puri
Sector 5, New Delhi - 62.
2. Sahdev Behra S/o Shri Dhirender Nath Behra
r/o G-14, Mahrani Bagh, New Delhi.

..Applicants

By Shri A K Bhardwaj, Advocate

Versus

1. Union of India
Through the Director General
All India Radio, Akashwani Bhawan
New Delhi.
2. The Chief Engineer, CCW, All India Radio
PTI Building, 2nd Floor,
Parliament Street,
New Delhi.
3. The Executive Engineer(E)
Elect Division I
Suchna Bhawan CCW
All India Radio, New Delhi.
4. The Superintending Engineer(E) CCW AIR
5th Floor, Suchna Bhawan
New Delhi.

...Respondents

By Shri J C Madan, Advocate

OR D E R (oral)

Hon'ble Shri J P Sharma, Member(J)

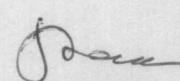
1. Shri Rajender Kumar along with Shri Sahdev Behra filed this application under section 19 of the Administrative Tribunals Act 1985 against Director General, All India Radio, New Delhi for the relief that the oral order dated 3.7.93 of terminating their services be set aside and to direct the respondents to re-instate them

as casual labour with back wages and also to

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consider them ~~for~~ appointment as Group D on regular basis. On notice respondents contested the application stating that there is no jobs available and no junior to the applicant has since been re-engaged. This information is given in an affidavit filed by Shri V K Gogne, Executive Engineer(E) on behalf of the respondents. In response the applicant also filed an affidavit stating that juniors mentioned by the applicant in this application are still working and have been engaged by the respondents. The respondents therefore filed today an additional affidavit signed by Shri Suresh Kumar Executive Engineer(E) clearly stating that no person junior to the applicant is re-engaged. We also directed the applicant to furnish the document in rebuttal to the aforesaid position by the respondents in the affidavit but the applicant has shown his inability to get such documents. Having considered the main issue and the matters involved both the counsels for the parties have agreed that if job is available and if any juniors to the applicants is re-engaged the respondents is directed to consider re-engaging the applicants. ^{/therefore} The OA is disposed of ~~accordingly~~. No costs.

(B K Singh)
Member(A)


(J P SHARMA)
Member(J)